

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 113/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE COMPANY: Punjab National Bank Vs. Parerhat Gas Industries Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 7 of 1 & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	S. N. Tiwari	Advocate	P. N. R.	
<u>2.</u>	P. K. BAJPAI	Advocate	Corporate Debtor	1/1 Bajpai

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Advocate, Shri Nath Tewari for the Financial Creditor. Advocate, Shri P.K. Bajpai for the Corporate Debtor.

The reasoned order in detail is recorded separately. The present petition is admitted to initiate CIRP in respect of the Corporate Debtor Company.

Further Shri Anupam Tiwari as proposed by the Financial Creditor is appointed as IRP in respect of the Corporate Debtor Company for taking necessary action as per the provision. Petition is allowed.

Date: 30/11/2017

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)